

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 01

CUSTOM Appeal No. 10107 of 2016

[Arising Out Of OIA-JMN-CUSTM-000-APP-097-15-16 Dated- 27/10/2015 Passed By
Commissioner of CUSTOMS-JAMNAGAR(PREV)]

Rishi Ship Breakers Pvt Ltd

.....Appellant

Plot No. 109, Ship Breaking Yard, Sosiya / Alang,
Bhavnagar, Gujarat

VERSUS

C.C.-Jamnagar(prev)

.....Respondent

Sharda House...Bedi Bandar Road,
Opp. Panchavati, Jamnagar, Gujarat

APPEARANCE:

None appeared for the Appellant

Shri. Anoop Kumar Mudwel, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MEMBER (TECHNICAL), MR. RAJU

HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

FINAL ORDER NO.A / 11532 /2023

DATE OF HEARING:13.07.2023

DATE OF DECISION:13.07.2023

RAJU

The matter has been listed on 20.03.2023, 17.04.2023, 03.05.2023 & 12.06.2023, but no one appeared. In terms of Rule 20 of CESTAT procedural Rule, 1982, the appeal is dismissed for non- prosecution. The appellant has liberty to approach this Tribunal with sufficient grounds if they wish to pursue their appeal by filing suitable application.

(Dictated and pronounced in the open Court)

**(RAJU)
MEMBER (TECHNICAL)**

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

Prachi